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CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 234/94.

Transfer Application No:

DATE OF DECISION: 19th Dec, 94.

DAYANAND TUKARAM SATHE Petitioner

Shri S.S.Karkera Advocate for the Petitioners

Versus

Union of India & Anr. Respondent

Shri V.S.Masurkar Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri M.R.Kolhatkar, Member(A).

The Hon'ble Shri

1. To be referred to the Reporter or not ?
2. Whether it needs to be circulated to other Benches of the Tribunal ?

abp.

M.R.Kolhatkar.
(M.R.KOLHATKAR)
MEMBER(A)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY.

O.A.234/94

DAYANAND TUKARAM SATHE

... Applicant.

v/s.

Union of India & Anr.

... Respondents.

Counsel:

Hon'ble Shri M.R.Kolhatkar, Member(A).

APPEARANCES:

Shri S.S.Karkera - Counsel for
applicant.

Shri V.S.Masurkar - Counsel for
respondents.

ORAL JUDGEMENT:

DATED : 19th Dec, 94.

¶ Per Shri M.R.Kolhatkar, Member(A).

After hearing the Counsel for the parties, we feel that the matter can be disposed of by directing the respondents No.1 to consider the representation of the applicant and to dispose it off in terms of the speaking order.

We therefore dispose off this OA by issue of following

direction:

ORDER

Applicant may file a self-contained representation to respondent No.1 within two weeks of the communication of this order and the respondent No.1 may dispose it off by speaking order within 8 weeks of the receipt of representation (Revised Pay). keeping in view provisions of FR-22-~~(12)~~ and CCS ~~SCC~~ Rules 1986 referred to by the applicant. If the applicant is aggrieved by the order and if so advised, he is at liberty to file an OA within 4 weeks of the receipt of the speaking order.

With this direction, the OA is disposed off. No orders as to costs. MP-951/94 stands disposed off.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER(A)

abp.